

Sessions Case No.48(N.L.)/2021.

Present: Syed Burhanur Rahman, A.J.S.,  
Lakhimpur, North Lakhimpur.

30/09/2021

Learned A.P.P. is present.

Learned counsel on behalf of all the accused along with the accused persons are present.

Although vide order dated 18/09/2021, Hon'ble Sessions Judge, Lakhimpur, North Lakhimpur has transferred the case record of the instant matter to this Court on the basis of the order dated 07/09/2021, passed by the learned Sub Divisional Judicial Magistrate (M), Dhakuakhana in connection with the Dhakuakhana P.S. Case No.165/2019 corresponding to G.R. Case No.319/2019. Although the Charge-sheet was filed u/s 120(B)/148/341/323/307/395/364 I.P.C. Today the matter was fixed for consideration of charge. Although prima facie ingredients are present as far as Sections 323/341 I.P.C. are present in the instant case, but no ingredient is present to entrust the instant matter to the Court of Sessions. Therefore, this matter may be transferred to the Court of learned S.D.J.M.(M), Dhakuakhana for kind perusal and passing the consequential necessary order.

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Let the case record be transferred  
accordingly.

Addl. Sessions Judge (F.T.C.),  
Lakhimpur, North Lakhimpur.